SL NO. 06 .....DT. 4.12.25

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN BENCH, KOLKATA
O.A. No. 20 of ~~2025~~ 2026

IN THE MATTER OF:

Shagufta Perween ...Applicant

VERSUS

The State of Jharkhand & Ors. ...Respondents

INDEX

S.No	Particulars	Page No.
1.	Memo of parties	1-4
2.	List of dates	5-6
3.	Synopsis	7
4.	Original Application under Section 18 R/W Sections 14 of the National Green Tribunal Act, 2010 with Affidavit	8-15
5.	ANNEXURE A-1 (Colly) True Copy of representations	16-18
6.	ANNEXURE A-2 (COLLY) Tue Copy of the memo of the Writ Petition and the order dated 12.06.2025 passed in W.P. (PIL) No. 150 of 2025 by the Hon'ble High Court of Jharkhand	19-44
7.	ANNEXURE A-3 True Copy of the Letter dated 15.07.2025 submitted to Respondent No. 6	45-46
8.	Vakalatnama	47-49

NOTARY SUSHMITA PARVEEN KOLKATA REGN. NO. ... GOVT. OF INDIA

04 DEC 2025

Shagufta Perween
APPLICANT

Through

(NITYANANDA MAHATO)
Advocate for the Applicant

DATE: 4/12/2025
PLACE: Kolkata

Sf

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN BENCH, KOLKATA

O.A. No. of 2025

MEMO OF PARTIES

IN THE MATTER OF:

1. Shagufta Perween, aged about 30 years, C/o-Raunak Afroz Ansari, R/ o-Shvandih, P.O.-Shvandih, P.S.-Marafari, Sibandih, District-Bokaro, Jharkhand

...Applicant

VERSUS

chief secretary
1. The State of Jharkhand
1st Floor, project Building. Dhurwa, Ranchi, 834004
cs-jharkhand@nic.in
2. The Sub Divisional Officer Bokaro, P.O. & P.S.-Bokaro, District- Ranchi, Jharkhand - 827004
sdo.chas-jnr@nic.in
3. District Mining Officer
Bokaro, P.O. & P.S.Bokaro, Steel city
District-Ranchi, Jharkhand. 827001
dmo-bokaro@jharkhandmail.gov.in
4. The Divisional Railway Manager Adra, South Eastern Railway
P.O. & P.S.-Adra Railway, District- Purulia, West Bengal. 723121, drm@ada.railnet.gov.in
5. The Senior Divisional Manager, Railways, South Eastern Railway, P.O. & P.S.-Adra Railway, District- Purulia West Bengal. 723121, drmmada@see.railnet.gov.in
6. The Chairman, Jharkhand State Pollution Control Board, Dhurwa, P.O. & P.S.-Dhurwa, District-Ranchi, Jharkhand. 834004, ranchijspcb@gmail.com

...Respondents

NOTARY GOVT. OF INDIA SUBHAJIT CHAKRABORTY KOLKATA

Shagufta Perween
APPLICANT

Through

(NITYANANDA MAHATO)
advocate for the Applicant

DATE: 4/12/2025
PLACE:Kolkata

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN BENCH, KOLKATA

O.A. No. of 2025

IN THE MATTER OF:

Shagufta Perween ...Applicant

VERSUS

The State of Jharkhand & Ors. ...Respondents

LIST OF DATES

DATES	EVENTS
2022	Representations sent by the Applicant to the Respondents informing about acute air and dust pollution due to illegal and unauthorized crushing, loading and unloading of coal within the railway station premises.
2022-2025	The illegal activities continue and no action is taken by the Respondents either to stop or to regulate illegal coal crushing
12.06.2025	The applicant approached the Hon'ble High Court of Jharkhand by filing a PIL against the present cause. The same came to be disposed by a direction to the applicant herein to approach the Respondent No.6 by submitting their grievance to the concerted authority
12.07.2025	Letter sent to Respondent No.6 seeking action on the

	illegal activities.
September - November 2025	No action has been taken and the illegal activities continue. Natural Habitat is destroyed , community spaces are being polluted and citizens continue to suffer
___/11/2025	Hence the present application

SYNOPSIS

This Original Application is being filed by the Applicant, an elected *Mukhiya* of Bansgora (West), District–Bokaro, in public interest on behalf of the residents of Banagora (West), Shivandih, Dumro, Azadnagar, Ritudih, and adjoining villages situated near Bokaro Railway Station, who are facing acute air and dust pollution due to illegal and unauthorized crushing, loading and unloading of coal within the railway station premises.

The said activities are carried out allegedly by private coal traders with the aid of railway officials and local administrative authorities, without any valid *Consent to Establish* or *Consent to Operate* under the Air (Prevention and Control of Pollution) Act, 1981, or any No Objection Certificate (NOC) from the Jharkhand State Pollution Control Board (JSPCB). The continuous release of coal dust has resulted in severe environmental degradation, health issues, and damage to crops, public and religious institutions (Masjid, Kabristan, Dargah, Karbala, and schools) in the area.

Repeated representations to the authorities have not yielded any remedial action, leaving the Applicant with no option but to approach this Hon'ble Tribunal under Section 14 of the NGT Act for protection of the right to life and clean environment guaranteed under Article 21 of the Constitution of India.

Shagufta Perween
APPLICANT

Through

(NITYANANDA MAHATO)

DATE: 4/12/2025
PLACE: Jharkhand

Advocate for the Applicant

NOTARY GOVT. OF INDIA

Sf

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN BENCH, KOLKATA

O.A. No. of 2025

IN THE MATTER OF:

Shagufta Perween ...Applicant

VERSUS

The State of Jharkhand & Ors. ...Respondents

AN APPLICATION UNDER SECTIONS 18(1) R/W SECTIONS 14 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010

1. PARTICULARS OF THE APPLICANTS:

As mentioned in the above cause title

2. PARTICULARS OF THE RESPONDENTS:

As mentioned in the above cause title

3. FACTS OF THE CASE:

3.1 That the applicant, an elected Mukhiya of Bansgora (West), District–Bokaro prefers the present application under Section 14 read with Section 18 of the NGT Act, 2010, for the benefit of the residents of Banagora (West), Shivandih, Dumro, Azadnagar, Ritudih, and adjoining villages situated near Bokaro Railway Station, who are facing acute air and dust pollution due to illegal and unauthorized crushing, loading and unloading of coal within the railway station premises.

The activity of crushing of coal is being carried on in the Bokaro railway station without the sanction of the respondents, without consent to operate and NOC from the Pollution Control Board, and is done with the help of railway officials, District administration and "Coal Mafia".

3.2 That large-scale coal crushing, screening, loading and unloading activities are being carried out within and around Bokaro Railway Station without any valid permission, consent, or NOC from the Jharkhand State Pollution Control Board, and without compliance with environmental norms.

3.3 That the said operations emit huge quantities of coal dust into the atmosphere, creating thick black smog that remains suspended throughout the day, severely affecting air quality and visibility, and causing respiratory diseases, particularly among children and the elderly.

3.3 That the affected residential areas include Shivandih, Dumro, Azadnagar, Banagora, Ritudih, and Haisabatu, where mosques, schools, dargahs, kabristan, and other community places are situated and exposed to continuous pollution.

3.4 That repeated complaints and representations dated 21.09.2022, 08.12.2022 were made to the District Administration, the Railways, and the Pollution Control Board but no remedial steps have been taken. True Copy of representations are annexed herewith as Annexure–A1 (COLLY).

3.5 That the Applicant has been trying to get the Respondents to undertake their dutybound functions by filing complaint and representations to them. Since the complaints fell on deaf years, the applicant approached the Hon'ble High Court of Jharkhand by filing a PIL against the present cause. The same came to be disposed by a direction to the applicant herein to approach the Respondent No.6 by submitting their grievance to the concerted authority.

Tue Copy of the memo of the Writ Petition and the order dated 12.06.2025 passed in W.P. (PIL) No. 150 of 2025 by the Hon'ble High Court of Jharkhand is annexed herewith as ANNEXURE -A/2 (COLLY)

3.6 That pursuant to the order passed by the Hon'ble High Court of Jharkhand the applicant submitted a letter dated 15.07.2025 to the Respondent No.6, seeking action on the matter of crushing and dupping of coal at the Bokaro Railway Station. True Copy of the Letter dated 15.07.2025 submitted to Respondent No. 6 is annexed herewith as ANNEXURE -A/3.

3.7 That despite representation submitted on 21.09.2022, 08.12.2022 and the letter dated 15.07.2025 submitted pursuant to the liberty granted by the Hon'ble High Court of Jharkhand , no action has been taken and the residents of the affected areas continue to suffer violation of the provisions of:

- The Air (Prevention and Control of Pollution) Act, 1981;
- The Environment (Protection) Act, 1986;

- The Solid Waste Management Rules, 2016.

3.8 That unless immediate directions are issued by this Hon'ble Tribunal, the environment and health of thousands of residents will continue to be endangered.

4. GROUNDS

The applicant most humbly prays for the intervention of this Hon'ble Tribunal on the following amongst other grounds:

4.1. Because the legislature of the India enacted various Statutes to safeguard the environmental rights of the applicant which are being violated by the Respondents.

4.2. Because this Hon'ble Tribunal and The Apex Court of India has issued various directions from time to time with respect to seeking proper licencing, consequences of noncompliance, restitution of damage to the environment and effected individuals . The instant application is being filed as the concerned authorities have failed to take necessary action crushing of coal without permission and without taking proper precautions.

4.3. Because Coal crushing and handling release fine particulate matter (PM10 and PM2.5), respirable coal dust and trace metals such as arsenic, chromium, lead, and nickel. These pollutants remain suspended in air and can penetrate deep into the lungs, entering the bloodstream and affect the health of the environment and citizens.

4.4 Because Epidemiological research in coal mining shows higher prevalence of birth defects and developmental disorders in populations living near coal-handling and mining sites. Mechanisms include maternal inflammation, oxidative stress, and hypoxia due to fine particulate exposure which needs immediate intervention.

4.5 Because Coal dust deposits on vegetation reduce photosynthetic capacity, clog leaf stomata, and decrease crop yields. Dust also causes corrosion of metals and paint on nearby buildings, damaging community infrastructure like mosques, schools, and homes.

4.6 Because long-term exposure to PM2.5 and PM10, particles which are caused due to fine coal dust is linked to higher rates of asthma, COPD, lung cancer, ischemic heart disease, and stroke. Short-term spikes in PM levels increase hospital admissions and mortality due to respiratory and cardiac causes.

4.7 Because the nature of activities, its impact on the population , the inaction of State Authorities and involvement of unscrupulous elements in the smuggling/mining/crushing of coal would require continuous monitoring by this Hon'ble Tribunal

5. INTERIM RELIEF:

Direct respondents to ensure stopping all coal crushing, screening, loading and unloading activities at Bokaro Railway Station and its adjoining areas until requisite environmental clearances and consents are obtained;

5. LIMITATION:

That the cause of action is continuous in nature and accrued to the applicant to file the instant application when the authorities did not act affirmatively. Therefore, the instant application is within the period of limitation.

6. REMEDIES EXHAUSTED:

That the applicant has no other alternative and efficacious remedy but to approach this Hon'ble Tribunal by way of the present application.

8. LIST OF DOCUMENTS

AS PER INDEX:

PRAYER

In view of the facts and circumstances stated above, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

a. Direct the Respondents to ensure stopping all coal crushing, screening, loading and unloading activities at Bokaro Railway Station and its adjoining areas until requisite environmental clearances and consents are obtained;

b. Direct the Jharkhand State Pollution Control Board to conduct a detailed inspection and air quality monitoring in the affected area and submit a report to this Hon'ble Tribunal;

c. Direct the Railways and District Administration to ensure that no unlicensed pollution-causing activities are permitted without valid permissions;

d. Direct the Respondents to undertake remedial and compensatory measures, including dust suppression systems, plantation, and medical camps for affected residents;

e. Impose environmental compensation upon the persons/entities responsible for unauthorized coal handling and pollution in accordance with the "Polluter Pays" principle;

f. Pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

Shagufta Perween

APPLICANT

Through

(NITYANANDA MAHATO)

Advocate for the Applicant

DATE: 4/12/**2025**
PLACE: KOLKATA

NOTARY
GOVT. OF INDIA

15

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN BENCH, KOLKATA
O.A. No. of 2025

IN THE MATTER OF:
Shagufta Perween ...Applicant

VERSUS

The State of Jharkhand & Ors. ...Respondents

AFFIDAVIT

I, Shagufta Perween, aged about 30 years, C/o-Raunak Afroz Ansari, R/ o-Shvandih, P.O.-Shvandih, P.S.- Marafari, Sibandih, District-Bokaro, Jharkhand:-

1. That I am the applicant in the above-mentioned matter and as such fully acquainted with the facts of the case, hence competent to swear this affidavit.

2. That I have read the accompanying application and I say that the facts stated therein are true to my knowledge and belief, derived from the records and the submissions are based on legal advice believed by me to be true.

3. That the annexures of this OA are true copies of their respective originals.

4. That the facts stated in the above paragraphs of my affidavit are true to my knowledge and nothing material has been concealed therefrom.

Shagufta Perween
DEPONENT

VERIFICATION

Verified at 4 on this day of 12 2025 that the contents of this affidavit are true to the best of my knowledge and belief, no part is false and nothing has been concealed there from.

Shagufta Perween
DEPONENT

SUBHAJIT CHATTERJEE
NOTARY GOVT. OF INDIA
REGN. NO. 53938/25
High Court, Calcutta
Kolkata-700001

04 DEC 2025

ANNEXURE A-1 (colly)

Request Date	Transaction No	Transaction Date	Authentication Fee Payable under court fee act Rs
21/09/2022 10:07:[illegible]	[illegible]1025R	[illegible]2022 12:59:29	0.70

मुखिया
ग्राम-पंचायत-बालगोड़ा पश्चिमी
प्रखण्ड चास, बोकारो (झारखण्ड)

निवासडीह मां-2, सी-कर्नेल
पो0-निवासडीह, थाना-चासकोठी
जिला-बोकारो (झारखण्ड) पिन-8[illegible]
मो0- 9431526742, 7209405[illegible]

पत्रांक: 121/09/22 दिनांक: 21.09.22

सेवा में

डिविजन रेलवे मैनेजर
आद्रा वेस्ट बंगाल

विषय- बोकारो रेलवे गुड्स साइट में हो रहे कार्य के संबंध में भूमि संबंधित जानकारी एवं पर्यावरण और प्रदूषण के रोक थाम के लिए हो रहे कार्य।

महाशय

निवेदन पूर्वक कहना है कि बोकारो रेलवे गुड्स साइट में हो रहे निम्न प्रकार के कार्य में जिस प्रकार जमीन का कांट्रेक्टर के द्वारा फेराबंदी हो रहा है और वहां हो रहे कार्य में काफी अनियमितता बढ़ती जा रही है। बोकारो रेलवे अपनी जमीन का नक्शा उपलब्ध कराएं ताकि कांट्रेक्टर के द्वारा भूमि अतिक्रमण पर रोक लगाया जा सके।

बोकारो रेलवे गुड साइड में हो रहे कार्य से प्रदूषण से यहां की जनता त्राहिमाम त्राहिमाम है एवं यहां की जनता के स्वास्थ्य पर बहुत बुरा प्रभाव पड़ रहा है और साथ ही साथ छोटे-छोटे बच्चे दम्मा एवं बड़े बुजुर्ग बीमारी से ग्रसित हो रहे हैं। आद्रा डिवीजन के तरफ से बोकारो रेलवे गुड्स साइट को पर्यावरण को बचाने के लिए एवं प्रदूषण के रोकथाम के लिए किस प्रकार के कार्य करने का निर्देश दिया गया है। इसकी जानकारी देने की कृपा करें।

आपका सदा आभारी रहूंगी

Shyam Ji Baraik
मुखिया
बालगोड़ा पश्चिमी
चास (बोकारो)

प्रतिलिपि - केंद्रीय रेलवे मंत्रालय दिल्ली

प्रतिलिपि - मुख्यमंत्री रांची झारखंड,

प्रतिलिपि - बोकारो डीसी

हस्ताक्षर

Certified to be true

17

विस्थापित रैयत मोर्चा

सिवनडीह बोकारो झारखण्ड।

अध्यक्ष: रौनक अफ़रोज़ मो०: 9431526742, 7209405960

सेवा में

ए आर एम

बोकारो आद्रा डिविजन

विषय - धार्मिक स्थल को क्षति पहुंचाने एवं आसपास के क्षेत्र को प्रदूषित करने के संबंध।

उपरोक्त विषय के संबंध में निवेदन पूर्वक कहना है कि बोकारो रेलवे गुड्स शेड एक बहुत बड़ी घनी आबादी के बगल में स्थित है। रेलवे गुड्स शेड में विभिन्न प्रकार के कार्य होते हैं फूड कॉरपोरेशन ऑफ इंडिया , कोयला लोडिंग अनलोडिंग और पिसाई का काम होता है एवं अन्य प्रकार के कार्य होते हैं। कोयले के कार्य से उसके रखरखाव में भारी अनियमितता बढ़ती जा रही है जैसे कोयले का अलग-अलग संवेदकों के द्वारा अपने कार्य में आसानी के लिए बड़े बड़े पहाड़ नुमा आकार के कोयले का अंबार लगा दिया गया है एवं गुड शेड में ही कोयले का पिसाई का भी कार्य होता है। इन सभी होने वाले कार्यों में भारी मात्रा में प्रदूषण होता है जिससे गुड्स शेड में स्थित मस्जिद मजार कर्बला दरगाह इन सभी जगहों को दूषित एवं क्षति किया जा रहा है जिससे हम लोगों के आस्था के केंद्र को नजरअंदाज किया जाता है साथ ही साथ एक बड़ी घनी आबादी वाले क्षेत्र को प्रदूषण का दोहरी मार झेलना पड़ता है गुड सेट से उड़ने वाले डस्ट और वहां पर बाहर से ट्रकों के द्वारा लाए जा रहे कोयले से सीवांडिह, दूमरो, आजादनगर, बंसगोरा, रितुड़ीह, हैसाबतू इन सभी क्षेत्रों में रहने वाले लोगों के स्वास्थ पर सीधा प्रभाव पड़ता है। जिससे यहां के बच्चे, महिलाए, और विर्ध व्यक्ति को सबसे ज्यादा नुक़सान उठाना पड़ता है। अगर इसी प्रकार ये लापरवाही चलता रहा तो यहां की जनता को मजबूरन ये गांव छोड़ कर जाना पड़ेगा या अपनी मौत का इंतजार करना पड़ेगा। रेलवे गुड्स शेड से आने जाने वाली गाड़ियों का कोई रूट मैप तैयार नहीं किया गया है जिससे प्रत्येक वर्ष अनेकों मौते होती है।

अतः श्रीमान से नम्र निवेदन पूर्वक कहना है कि यहां के लोगों के आस्था एवं उनके स्वास्थ्य और जीवन की सुरक्षा पर ध्यान देते हुवे अपने स्तर से कार्यवाही करने की किरपा की जाए ताकि यहां की आम जनता अपनी आस्था के साथ सुरक्षित जीवन व्यतीत कर सके।

प्रतिलिपि

1- माननीय मुख्यमंत्री झारखंड रांची

2- श्रीमान मुख्य सचिव झारखण्ड सरकार रांची

3- श्रीमान डी जी पी झारखंड रांची

4- श्रीमान उपायुक्त बोकारो

5- श्रीमान ~~अरक्षी~~ अधीक्षक बोकारो – SP- BOKARO

6- श्रीमान डी आर एम आद्रा डिविजन आद्रा की सेवा में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

8/12/22

8/12/22

सगुफ्ता परवीन
मुखिया
ग्राम-पंचायत-बांसगोड़ा पश्चिमी
प्रखण्ड चास, बोकारो (झारखण्ड)

आवासीय कार्यालयः-
सिवनडीह सी-3, सी-ब्लॉक
पो0-सिवनडीह, थाना-माराफरी
जिला-बोकारो (झारखण्ड) पिन-827010
मो0- 9431526742, 7209405960

पत्रांकः 240/12/22 दिनांकः 08/12/22

सेवा में

उपायुक्त महोदय
बोकारो झारखंड

विषय -बोकारो रेलवे गुड्स शेड के द्वारा धार्मिक स्थलों को क्षती पहुंचाने एवं क्षेत्र में प्रदूषण फैलाने के संबंध में।

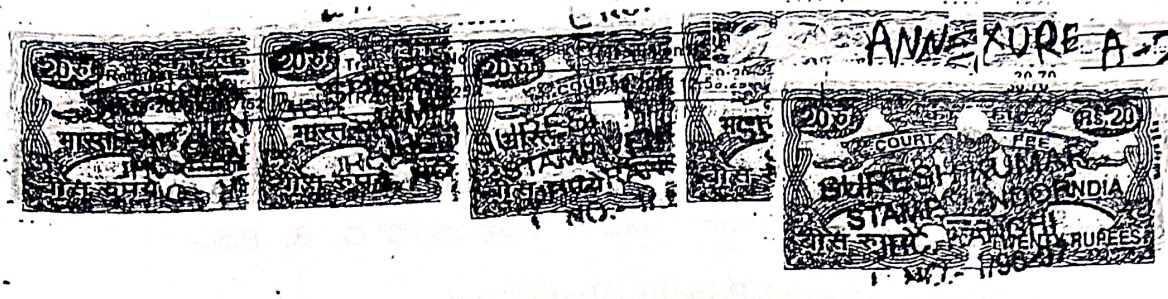
उपरोक्त विषय में निवेदन पूर्वक कहना है कि मेरे पंचायत छेत्र में अनेकों प्रकार की समस्या है जिसमें मुख्य रूप से वायु प्रदूषण और सड़क दुर्घटना में असमय मृत्यु। लेकिन विगत कुछ वर्षों से ये समस्या विकराल रूप धारण करती जा रही है। बोकारो रेलवे गुड्स शेड में रेलवे के द्वारा हो रहे कार्यों में मुख्य रूप से कोयला का काम जिसमें कोयला का बड़े बड़े पहड़नुमा टीले आकर से कोयला का अनेकों भंडार जमा करना ट्रकों से सैकड़ों गाड़ियों से कोयले की आवाजाही और इन सबसे से ज्यादा गुड्स शेड में कोयला के पिसाई के लिए बड़े बड़े 3 क्रेशर का रात से लेकर सुबह तक सैकड़ों टन कोयले के पिसाई से पूरा छेत्र सांस की समस्या और आंखों में तेज जलन को मार से झेल रहा है इसका सबसे ज्यादा प्रभाव बच्चे और बुजुर्ग के स्वास्थ पर पड़ रहा है। इन सब समस्याओं के साथ साथ गुड्स शेड के पूर्व से बनी मस्जिद, कब्रिस्तान, दरगाह, कर्बला इन सभी धार्मिक स्थलों आज भी प्रतिदिन सैकड़ों लोग मस्जिद में नमाज पढ़ने और मजार में प्राथना के लिए जाते है। लेकिन अब यहां के लोगों को प्रतिदिन इस कठिनाई का सामना करना पड़ता है। दिन प्रतिदिन धार्मिक स्थलों को क्षती पहुंचाया जा रहा है। जिससे एक विशेष विस्थापित समुदाय के आस्था को चोट भी पहुंचाया जा रहा है। गुड्स शेड में आने और जाने वाली बड़ी बड़ी गाड़ियों के आवागमन से प्रतिदिन दुर्घटना होती है। इन सभी बड़ी गाड़ियों की कोई दिशा निर्धारित नहीं की गई है। सारी गाडियां जल्दी के कारण उल्टे दिशा से आना जाना करती है। दुर्घटना का सबसे मुख्य कारण ये है कि रेलवे स्टेशन से लेकर उकरीद तक रात के समय अंधेरा रहने के कारण पिछले एक महीने के अंतराल में 4 मौतें हुई है। बड़ी गाड़ियों कि संख्या बढ़ जाती इस कारण दुर्घटना होती है।

अतः निवेदन पूर्वक कहना है कि हमारे छेत्र में इन सभी समस्याओं पर गंभीरतापूर्वक विचार करने की कृपा करे। यहां की जनता अपनी अनमोल ज़िन्दगी, स्वास्थ और अपने धार्मिक स्थल में अपने धर्म का अनुपालन कर सके

विश्वासभाजन

Shagufta Perween
मुखिया

ANNEXURE A-2 (colly)



Through- Nityanand Kumar (Adv)
En. No. JH1024/22
26/11/24

IN THE HIGH COURT OF JHARKHAND AT RANCHI

(CIVIL WRIT JURISDICTION)

W.P. (PIL) No. 150 **2024** 2025

P+A
1+016
An 17+025
Nikashikar pandey
26/11/2024

IN THE MATTER OF:

An application Under Article 226 of the Constitution of India;

A N D

IN THE MATTER OF:

Shagufta Perween, aged about 30 years, C/o-Raunak Afroz Ansari, R/o-Shvandih, P.O.-Shvandih, P.S.-Marafari, Sibandih, District-Bokaro, Jharkhand.

-Versus-

1. The State of Jharkhand.

Request Date	Transaction No	Transaction Date	Authentication Fee Payable under court fee act Rs.
07-10-2025 10:07:52	TR28992151025R	13-10-2025 12:59:29	30.70

2. The Sub Divisional Officer Bokaro, P.O. & P.S.-Bokaro, District-Ranchi, Jharkhand.
3. The District Mining Officer, Bokaro, P.O. & P.S.-Bokaro, District-Ranchi, Jharkhand.
4. The Divisional Railway Manager Adra, West Bengal, P.O. & P.S.-Adra Railway, District-Kolkata, West Bengal.
5. The Senior Divisional Manager, Railways, Adra Railway, P.O. & P.S.-Adra Railway, District-Kolkata, West Bengal.
6. The Chairman, Jharkhand State Pollution Control Board, Dhurwa, P.O. & P.S.-Dhurwa, District-Ranchi, Jharkhand.

....Respondents.

To,

The Hon'ble Mr. Justice M.S. Ramachandra Rao, the Chief Justice of the Hon'ble High Court of Jharkhand at

2

Request Date	Transaction No	Transaction Date	Authentication Fee Payable under court fee act Rs.
07-10-2025 10:07:52	TR28992151025R	15-10-2025 12:59:29	30.70

Ranchi and his other Companion Judges of the Said Hon'ble Court.

The humble petition on behalf of the petitioner above named.

MOST RESPECTFULLY SHEWETH:-

1. That, with this application the petitioner prays for issuance of an appropriate writ(s)/order(s)/ direction(s) commanding upon the respondents for the following reliefs :-

A. For the directions upon the respondents no. 5 to stop pollution, as it is causing unbearable situation in the residential area, where Masjid, Kabristan, Dargah, Karbala etc.

B. For the direction upon the respondents to stop

3

Request Date	Transaction No	Transaction Date	Authentication Fee Payable under court fee act Rs.
07-10-2025 10:07:52	TR28992151025R	08-10-2025 12:59:29	30.70

crushing of coal on the Bokaro railway station, which is illegal, without the sanction of the respondent no. 5, without, having consent to operate and NOC from the Board, and this is done with the help of railway officials, District administrative and "Coal Mafia".

C. For any other of the relief or reliefs as this Hon'ble Court may deem fit and proper in the light of the facts of this case.

2. That, the following are the <u>GROUNDS</u> for approaching this Hon'ble Court :-

A. That, the petitioner with the application has approached on behalf of the residents of Banagora (West) of Chas-Block of Bokaro, as, the residents are facing enormous pollution due to coal dust coming from the Crushers &

Request Date	Transaction No	Transaction Date	Authentication Fee Payable under court fee act Rs.
07-10-2025 10:07:52	TR28992151025R	13-10-2025 12:59:29	30.70

the Loading points of the Bokaro railway station.

In this regards, the petitioner has filed representations before the Deputy Commissioner. Bokaro, Superintendent of Police, Bokaro, D.R.M., Aadra Division, & Others officers of the State of Jharkhand and requested them for help. But, still the dust from illegal crushing of coal from Bokaro Railway Station is coming every and everyday, the black this cloud remains in the atmosphere, which is causing numerous lungs diseases. The dust also emitted is causing damage to the crops, mosque, mazar, dargah, school etc. of the area, called sitwandih,

Request Date	Transaction No	Transaction Date	Authentication Fee Payable under court fee act Rs.
07-10-2025 10:07:52	TR28992151025R	15-10-2025 12:59:29	30.70

Dumro, Azadnagar, Bansdora, Ritudih, Haisabatu, etc.

Photocopies of the representations are being annexed herewith and marked as **Annexure-1 Series** to this Application.

B. That, the petitioner states that, air pollution infringes on fundamental rights such as right to life and health. Even, the Article 21 of the Constitution guarantees the rights to life, which the Hon'ble Supreme Court has interpreted to include a right to clean air. The Hon'ble Courts have repeatedly held the respondents accountable for failing to curb pollution, thus, opening the railways goods shade Bokaro in the area dominated by 60000 to 70000 is totally illegal.

Request Date	Transaction No	Transaction Date	Authentication Fee Payable under court fee act Rs.
07-10-2025 10:07:52	TR28992151025R	15-10-2025 12:59:29	30.70

3. That, the petitioner is an elected Mukhiya of Bansgora (West) and as such, she has no personal indirect & direct grievances rather, she has approached this Hon'ble Court to save the life of the Citizens of the area, who are suffering day by day due to acute pollution. And this activities has been started recently, rather the houses of the villagers are in the area for lost several decades, and he has no personal interest, either directly or, indirectly, save and & except public interest and as such it is entitled to seek protections of the rights guaranteed under PART III of the constitution of India. For his credential enclosing Aadhar Card.

The petitioner resides within the Jurisdiction of the Hon'ble High Court.

The cause of action has arisen within

Request Date	Transaction No	Transaction Date	Authentication Fee Payable under court fee act Rs.
07-10-2025 10:07:52	TR28992151025R	15-10-2025 12:59:29	30.70

the territorial jurisdiction of this Hon'ble High Court of Jharkhand.

Photocopies of the Aadhar Card, ~~Certificate of her election to the post of Mukhiya~~ and news published about her social work are being annexed herewith and marked as **Annexure-2** to this Application.

4. That, the petitioner states that, it has failed in its fiduciary duty under the public Trust doctrine, which has been uphold, in various judgments where government to enforce pollution regulations effectively.

Request Date	Transaction No	Transaction Date	Authentication Fee Payable under court fee act Rs.
07-10-2025 10:07:52	TR28992151025R	08-40-2025 12:59:29	30.70

5. That, the respondents are duty bound to enforce Article 48-A and Article 47 of Directive Principles of state policy in the case.

6. That, the petitioner has failed in its duty as citizen to enforce Article 51A (g) that is why as a last resort, she has approached this Hon'ble Court.

7. That, as pr the Article 253 of the Constitution state pollution control board is existing, but its functioning is monist.

8. That it is further stated and submitted that although the State always takes the plea that in a case of State of Uttranchal Vs. Balwant Singh Chaupal, several filtration measures for weeding out frivolous Public Interest Litigation but simultaneously the Hon'ble Supreme Court has been pleased to observe in a stricted possible words

Request Date	Transaction No	Transaction Date	Authentication Fee Payable under court fee act Rs.
07-10-2025 10:07:52	TR289921810 25R	10-2025 12:59:29	30.70

about the duties and responsibilities casts upon the State Authorities in para 36 of the judgment reported in 2010 Vol. (3) SCC Page 402 it is observed as follows:

> *"Public Interest Litigation is not in the nature of adversarial litigation but is a challenge and opportunity to Government and its officers tp make basic human rights meaningful to the deprived and vulnerable section of community and to assure them social and economic justice which is the signature tune of the Constitution. Government and its officers must welcome public interest litigation because it would provide them an occasion to examine whether the poor and*

10

Request Date	Transaction No	Transaction Date	Authentication Fee Payable under court fee act Rs.
07-10-2025 10:07:52	TR28992151025R	15-10-2025 12:59:29	30.70

the downtrodden are getting their social and economical entitlements or whether they are continuing to remain victims of deception and exploitation at the hands of strong and powerful sections of community, and whether social and economic justice has become a meaningful reality for them, or it has remained merely a teasing illusion and a promise of unreality, so that in case complaint in public interest litigation is found to be true, they can in discharge of their constitutional obligation, root out exploitation and injustice, and ensure to weaker sections their rights and entitlement.

Request Date	Transaction No	Transaction Date	Authentication Fee Payable under court fee act Rs.
07-10-2025 10:07:52	TR28992151025R	12-10-2025 12:59:29	30.70

9. That the petitioner is left with no option but to approach before this Hon'ble Court in the form of this Public Interest Litigation.

10. That, the petitioner has no other alternative and efficacious remedy than to move before this Hon'ble Court for the relief prayed for.

11. That, the petitioner has not moved before this Hon'ble High Court of Jharkhand at Ranchi.

12. That, this petition is being filed bonafide and in the interest of justice.

It is, therefore, humbly prayed that, YOUR LORDSHIP may graciously be pleased to admit this writ petition & issue rule NISI calling upon the respondents to show cause

12

31

Request Date	Transaction No	Transaction Date	Authentication Fee Payable under court fee act Rs.
07-10-2025 10:07:52	TR28992151025R	13-10-2025 12:59:28	30.70

them as to why the application be not allowed and after hearing the parties further pleased to grant the following relief(s) :-

A. For the directions upon the respondents no. 5 to stop pollution, as it is causing unbearable situation in the residential area, where Masjid, Kabristan, Dargah, Karbala etc.

B. For the direction upon the respondents to stop crushing of coal on the Bokaro railway station, which is illegal,

13

Request Date	Transaction No	Transaction Date	Authentication Fee Payable under court fee act Rs.
07-10-2025 10:07:52	TR28992151025R	7-10-2025 12:59:29	30.70

without the sanction of the respondent no. 5, without, having consent to operate and NOC from the Board, and this is done with the help of railway officials, District administrative and "Coal Mafia".

C. For any other of the relief or reliefs as this Hon'ble Court may deem fit and proper in the light of the facts of this case.

AND

For this the petitioner shall ever pray.

By

Nitesh Kumar (Adv.)
En. No JH 1024/22
26/11/24

14

Transaction No | Transaction Date
TR-792151025R | 15-10-2025 12:59:29
INDIA TWENTY RUPEES
COURT FEE INDIA TEN RUPEES

AFFIDAVIT

I, Shagufta Perween, aged about 30 years, C/o-Raunak Afroz Ansari, R/o-Shvandih, P.O.-Shvandih, P.S.-Marafari, Sibandih, District-Bokaro, Jharkhand, do hereby solemnly affirm and state as follows: -

1. That I am the petitioner in this case and am well acquainted with the facts and circumstances of this case.

2. That, I have gone through the contents of this application and its affidavit and have been fully understood the same.

3. That the statements made in paragraphs 2 part, 4 to 11 are true to my knowledge and those made in paragraphs 2A, 3, are true to my information and derived from relevant records of

ADVOCATE WELFARE FUND JHARKHAND 215
ADVOCATE WELFARE FUND JHARKHAND 215

15

Request Date	Transaction No	Transaction Date	Authentication Fee Payable under court fee act Rs.
07-10-2025 10:07:52	TR28992151025R	15-10-2025 12:59:29	30.70

this case and the statement made in rest of the paragraphs are my humble submissions before this Hon'ble Court.

4. That the Annexures are the true / photo copies of their respective original.

Verified, signed and sworn this affidavit at the premises of Hon'ble High Court of Jharkhand at Ranchi on this the 26 day of November 2024.

Shagufta Perween

26/11/2024

Oath No. 16796

S. Perween I know the deponent

Raman Kumar Adv

R.N. 136/2024

26/11/2024

...identified by.....D.K.Dungdung.....
...identified my self by examining the deponent t...
...the contents of this affidavit which i...
.....by.....me and...
...deponent acknowledges as to be...
...Hon'ble High Court, Ranchi

26/11/2024 UKP

26/11/2024

It is a certified true copy of the original
NEERAJ KUMAR SINGH
Digitally signed by NEERAJ KUMAR SINGH
Date: 2025.10.15 15:16:37 +05'30'
Copying Officer
Designated under Rule 252 (ii) of J.H.C. Rules
Authorised U/S 76 of Evidence Act, 1872

POOJA KUMARI
Digitally signed by POOJA KUMARI
Date: 2025.10.15 15:16:21 +05'30'

16

35

ANNEXURE-1 (Series)

Transaction No.	Transaction Date	Authentication Fee Payable under court fee act Rs.
151025R	13/10/2025 12:59:29	30.7

गुफ्ता परवीन
मुखिया
ग्राम-पंचायत-बांसगोड़ा पश्चिमी
प्रखण्ड चास, बोकारो (झारखण्ड)

आवासीय कार्यालय:
सिवनडीह सी-3, सी-ब्लॉक
पो0-सिवनडीह, थाना-माराफरी
जिला-बोकारो (झारखण्ड) पिन-827010
मो0- 9431526742, 7209405960

पत्रांक: 240/12/22 दिनांक: 08/12/22

सेवा में

उपायुक्त महोदय
बोकारो झारखंड

विषय -बोकारो रेलवे गुड्स शेड के द्वारा धार्मिक स्थलों को क्षती पहुंचाने एवं क्षेत्र में प्रदूषण फैलाने के संबंध में।

उपरोक्त विषय में निवेदन पूर्वक कहना है कि मेरे पंचायत छेत्र में अनेकों प्रकार की समस्या है जिसमें मुख्य रूप से वायु प्रदूषण और सड़क दुर्घटना में असमय मृत्यु। लेकिन विगत कुछ वर्षों से ये समस्या विकराल रूप धारण करती जा रही है। बोकारो रेलवे गुड्स शेड में रेलवे के द्वारा हो रहे कार्यों में मुख्य रूप से कोयला का काम जिसमें कोयला का बड़े बड़े पहड़नुमा टीले आकर से कोयला का अनेकों भंडार जमा करना ट्रकों से सैकड़ों गाड़ियों से कोयले की आवाजाही और इन सबसे से ज्यादा गुड्स शेड में कोयला के पिसाई के लिए बड़े बड़े 3 क्रेशर का रात से लेकर सुबह तक सैकड़ों टन कोयले के पिसाई से पूरा छेत्र सांस की समस्या और आंखों में तेज जलन को मार से झेल रहा है इसका सबसे ज्यादा प्रभाव बच्चे और बुजुर्ग के स्वास्थ पर पड़ रहा है। इन सब समस्याओं के साथ साथ गुड्स शेड के पूर्व से बनी मस्जिद, कब्रिस्तान, दरमाह, कर्बला इन सभी धार्मिक स्थलों आज भी प्रतिदिन सैकड़ों लोग मस्जिद में नमाज पढ़ने और मजार में प्राथना के लिए जाते है। लेकिन अब यहां के लोगों को प्रतिदिन इस कठिनाई का सामना करना पड़ता है। दिन प्रतिदिन धार्मिक स्थलों को क्षती पहुंचाया जा रहा है। जिससे एक विशेष विस्थापित समुदाय के आस्था को चोट भी पहुंचाया जा रहा है। गुड्स शेड में आने और जाने वाली बड़ी बड़ी गाड़ियों के आवागमन से प्रतिदिन दुर्घटना होती है। इन सभी बड़ी गाड़ियों की कोई दिशा निर्धारित नहीं की गई है। सारी गाडियां जल्दी के कारण उल्टे दिशा से आना जाना करती है। दुर्घटना का सबसे मुख्य कारण ये है कि रेलवे स्टेशन से लेकर उकरीद तक रात के समय अंधेरा रहने के कारण पिछले एक महीने के अंतराल में 4 मौतें हुई है। बड़ी गाड़ियों कि संख्या बढ़ जाती इस कारण दुर्घटना होती है।

अतः निवेदन पूरवक कहना है कि हमारे छेत्र में इन सभी समस्याओं पर गंभीरतापूर्वक विचार करने की कृपा करे। यहां की जनता अपनी अनमोल ज़िन्दगी, स्वास्थ और अपने धार्मिक स्थल में अपने धर्म का अनुपालन कर सके

विश्वासभाजन

Shagufta Parween

Certified to be true

36

Request Date	Transaction No	Transaction Date	Authentication Fee Payable under Court fee act Rs
[illegible]-2025 10:07:22	R2[illegible]1025R	15-10-20[illegible] 12:[illegible]:29	30.70

विस्थापित रेलवे मजदूर संगठन

अध्यक्ष: रौनक अफ़रोज़

मो०: 9431526742, 7209405960

सेवा में

ए आर एम

बोकारो आद्रा डिविजन

विषय - धार्मिक स्थल को क्षति पहुंचाने एवं आसपास के क्षेत्र को प्रदूषित करने के संबंध।

उपरोक्त विषय के संबंध में निवेदन पूर्वक कहना है कि बोकारो रेलवे गुड्स शेड एक बहुत बड़ी घनी आबादी के बगल में स्थित है। रेलवे गुड्स शेड में विभिन्न प्रकार के कार्य होते हैं फूड कॉरपोरेशन ऑफ इंडिया , कोयला लोडिंग अनलोडिंग और पिसाई का काम होता है एवं अन्य प्रकार के कार्य होते हैं। कोयले के कार्य से उसके रखरखाव में भारी अनियमितता बढ़ती जा रही है जैसे कोयले का अलग-अलग संवेदकों के द्वारा अपने कार्य में आसानी के लिए बड़े बड़े पहाड़ नुमा आकार के कोयले का अंबार लगा दिया गया है एवं गुड शेड में ही कोयले का पिसाई का भी कार्य होता है। इन सभी होने वाले कार्यों में भारी मात्रा में प्रदूषण होता है जिससे गुड्स शेड में स्थित मस्जिद मजार कर्बला दरगाह इन सभी जगहों को दूषित एवं क्षति किया जा रहा है जिससे हम लोगों के आस्था के केंद्र को नजरअंदाज किया जाता है साथ ही साथ एक बड़ी घनी आबादी वाले क्षेत्र को प्रदूषण का दोहरी मार झेलना पड़ता है गुड सेट से उड़ने वाले डस्ट और वहां पर बाहर से ट्रकों के द्वारा लाए जा रहे कोयले से सीवांडिह, दूमरो, आजादनगर, बंसगोरा, रितुडीह, हैसाबतू इन सभी क्षेत्रों में रहने वाले लोगों के स्वास्थ पर सीधा प्रभाव पड़ता है। जिससे यहां के बच्चे, महिलाए, और विर्ध व्यक्ति को सबसे ज्यादा नुक़सान उठाना पड़ता है। अगर इसी प्रकार ये लापरवाही चलता रहा तो यहां की जनता को मजबूरन ये गांव छोड़ कर जाना पड़ेगा या अपनी मौत का इंतजार करना पड़ेगा। रेलवे गुड्स शेड से आने जाने वाली गाड़ियों का कोई रूट मैप तैयार नहीं किया गया है जिससे प्रत्येक वर्ष अनेकों मौते होती है।

अतः श्रीमान से नम्र निवेदन पूर्वक कहना है कि यहां के लोगों के आस्था एवं उनके स्वास्थ्य और जीवन की सुरक्षा पर ध्यान देते हुवे अपने स्तर से कार्यवाही करने की किरया की जाए ताकि यहां की आम जनता अपनी आस्था के साथ सुरक्षित जीवन व्यतीत कर सके।

प्रतिलिपि

1- माननीय मुख्यमंत्री झारखंड रांची
2- श्रीमान मुख्य सचिव झारखण्ड सरकार रांची
3- श्रीमान डी जी पी झारखंड रांची
4- श्रीमान उपायुक्त बोकारो
5- श्रीमान आरक्षी अधीक्षक बोकारो
6- श्रीमान डी आर एम आद्रा डिविजन आद्रा की सेवा में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

05/12/22

Certified to be true

Request Date	Transaction No	Transaction Date	Authentication Fee Payable under court fee act Rs
21/09/2022	IN2021025R	21-09-2022 12:59:29	30.70

मुखिया

ग्राम-पंचायत-बालगोदा पश्चिमी
प्रखण्ड चास, बोकारो (झारखण्ड)

सिवनडीह मो-2, पो-बर्मो
पो०-सिवनडीह, थाना-पारसनाथ
जिला-बोकारो (झारखण्ड) पिन-827013
मो०- 9431526742, 7209405960

दिनांक: 21/09/22

दिनांक: 21.09.22

सेवा में

डिविजन रेलवे मैनेजर
आद्रा वेस्ट बंगाल

विषय- बोकारो रेलवे गुड्स साइट में हो रहे कार्य के संबंध में भूमि संबंधित जानकारी एवं पर्यावरण और प्रदूषण के रोक थाम के लिए हो रहे कार्य।

महाशय

निवेदन पूर्वक कहना है कि बोकारो रेलवे गुड्स साइट में हो रहे निम्न प्रकार के कार्य में जिस प्रकार जमीन का कांट्रेक्टर के द्वारा घेराबंदी हो रहा है और वहां हो रहे कार्य में काफी अनियमितता बढ़ती जा रही है। बोकारो रेलवे अपनी जमीन का नक्शा उपलब्ध कराएं ताकि कांट्रेक्टर के द्वारा भूमि अतिक्रमण पर रोक लगाया जा सके।

बोकारो रेलवे गुड साइड में हो रहे कार्य से प्रदूषण से यहां की जनता त्राहिमाम त्राहिमाम है एवं यहां की जनता के स्वास्थ्य पर बहुत बुरा प्रभाव पड़ रहा है और साथ ही साथ छोटे-छोटे बच्चे दमा एवं बड़े बुजुर्ग बीमारी से ग्रसित हो रहे हैं। आद्रा डिवीजन के तरफ से बोकारो रेलवे गुड्स साइट को पर्यावरण को बचाने के लिए एवं प्रदूषण के रोकथाम के लिए किस प्रकार के कार्य करने का निर्देश दिया गया है। इसकी जानकारी देने की कृपा करें।

आपका सदा आभारी रहूंगी

Shagufta Parveen
मुखिया
बालगोदा पश्चिमी
चास (बोकारो)

प्रतिलिपि - केंद्रीय रेलवे मंत्रालय दिल्ली

प्रतिलिपि - मुख्यमंत्री रांची झारखंड,

प्रतिलिपि - बोकारो डीसी

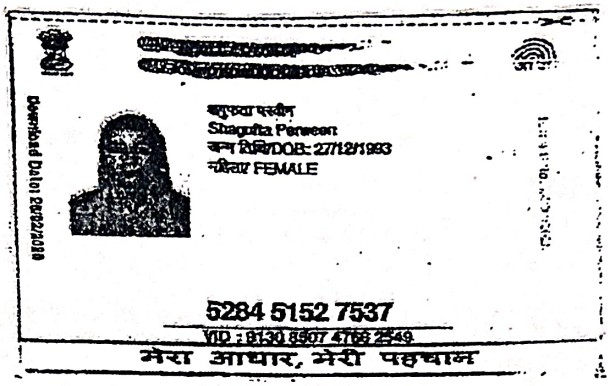
हस्ताक्षर

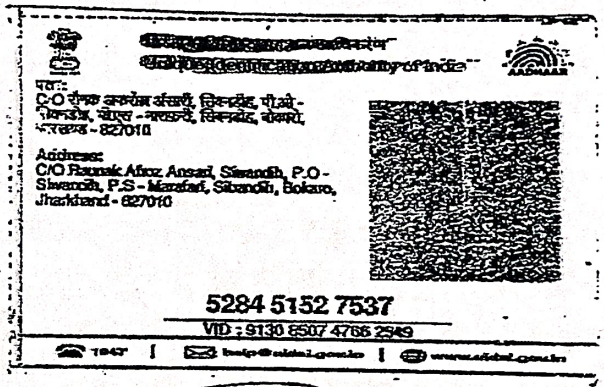
Certified to be true

38

ANNEXURE - 2 (series)

Request Date	Transaction No	Transaction Date	Authentication Fee Payable under court fee act Rs.
07-10-2025 10:07:52	TR28992151025R	15-10-2025 12:59:29	30.70





Oath No. 16796

Shagufta Perween

26/11/2024

Advocate Oath Commissioner
Jharkhand High Court, Ranchi
26/11/2024

रेलवे गुड्स यार्ड में वर्षों से चल रहा है अवैध कारोबार, क्यों खामोश है पुलिस प्रशासन

सत्या पॉल

बोकारो। बोकारो के बालीडीह थाना क्षेत्र अंतर्गत रेलवे गुड्स यार्ड में प्रतिदिन लाखों रुपए का अवैध कारोबार खुलेआम चल रहा है। ताज्जुब की बात यह है कि इस ओर ना ही पुलिस प्रशासन की नजर है और ना ही जिला प्रशासन की। सवाल खड़ा होता है कि किसके संरक्षण में यह धंधा बिंदास्से से चल रहा है? क्यों खामोश है पुलिस प्रशासन? आईए जानते हैं कि कैसे हो रहा है यह खेल।

रेलवे माल गोदाम में नियमों को ताक पर रखकर कोयले की रैक लोडिंग हो रही है। यहां दो ट्रांसपोर्ट कंपनियां रेलवे रैक में कोयले की लोडिंग का काम करती है, इसके बाद यहां से देश के विभिन्न पावर प्लांटों को कोयला भेजा जाता है। रेलवे ने दोनों कंपनियों को चार रैक के बराबर कोयले का स्टॉक रखने का परमिशन दिया है, लेकिन ट्रांसपोर्टरों ने माल गोदाम के पास कोयले का पहाड़ खड़ा कर दिया है। जमा कोयले का पहाड़ इतना ऊंचा हो गया है कि एनएच-23 से गुजरने वालों को दूर से ही यह दिखता है। एक ट्रांसपोर्ट कंपनी के कोयले का पहाड़ तो एनएच के करीब तक पहुंच गया है। वहीं, दूसरे ट्रांसपोर्टर के कोयले का ढेर बढ़ते हुए बोकारो- राधागांव रेलवे लाइन के करीब तक पहुंच गया है। तय क्षमता से अधिक कोयला स्टाक करने पर रेलवे ट्रांसपोर्ट कंपनियों पर एक साल में करीब एक करोड़ रुपये फाइन भी लग चुका है। इसके बावजूद बेखौफ यह धंधा चल रहा है।

दो बड़े राजनीतिक दलों को मिल रहा है संरक्षण

सूत्रों से मिली जानकारी के मुताबिक इस खेल में दो बड़े राजनीतिक दल का हाथ होना बताया जा रहा है। कोयले की ढुलाई और पत्थरों की क्रशिंग से रेलवे माल गोदाम एरिया की सूरत काफी खराब हो गई है। कोयले की ट्रांसपोर्टिंग से रेलवे को राजस्व तो मिल रहा है, लेकिन ट्रांसपोर्ट कंपनियों के गोरखधंधे से इलाके में चारों ओर सिर्फ काली धूल ही नजर आती है। एनएच 23 के किनारे माल गोदाम के मोड़ से सिवनडीह तक कोयला डस्ट की मोटी परत जमा हो गई है। इसके चलते इधर से गुजरने वाले दोपहिया वाहन चालकों को काफी परेशानियों का सामना करना पड़ता है। माल गोदाम में उड़ती डस्ट की वजह से उधर से बोकारो स्टील प्लांट में काम करने वाले मजदूरों ने अपना रास्ता बदल लिया है। अब वे रेलवे स्टेशन होकर प्लांट आना-जाना करते हैं। रेलवे ने ट्रांसपोर्ट कंपनियों को गुड्स यार्ड में खदानों से कोयला लाकर रैक लोडिंग कर बाहर भेजने का परमिशन दिया है। लेकिन दोनों कंपनियों ने अपने- अपने स्टॉक के पास चलत क्रशर मशीन लगा रखी है। इस मशीन में कोयले के बड़े टुकड़ों और कोयला जैसे दिखने वाले बड़े-बड़े पत्थरों को चूर किया जाता है। इसके बाद उसे स्टॉक में मिलाकर कोयले के साथ रैक पर लोड कर बाहर भेजा जा रहा है। इतना ही नहीं, ट्रांसपोर्ट कंपनियों ने ट्रक और ठाइवा से आने वाले कोयले को वजन करने के लिए अवैध रूप से कांटा मशीन भी लगवा गया है।इस संबंध में जब हमारे संवाददाता ने आद्रा रेल मंडल के सीनियर डीसीएम विकास कुमार से बात की तो उन्होंने कहा कि ट्रांसपोर्ट कंपनियों को गुड्एस यार्ड एरिया में क्रशर और वेटिंग मशीन नहीं लगानी है। दोनों मशीनों को गुड्स यार्ड से हटाकर कंपनियों के खिलाफ करवाई की जाएगी। साथ ही स्टॉक से अधिक कोयला रखने की जांच होगी। उन्होंने कहा कि माल गोदाम में दो साइडिंग है, जांच के बाद ही पता चलेगा कि कहां पर नियमों की अनदेखी हो रही है। फिलहाल अब देखना है कि क्या ये दोनों ट्रांसपोर्ट कंपनियों पर कार्रवाई होगी या जुबानी भाषण ढाक के तीन पात साबित होगी।

40

Request Date	Transaction No.	Transaction Date	Authentication Fee Payable under co
07-10-2025 18:07:52	TR28992151025R	15-10-2025 12:59:29	30.70

Lagatar Q शुभम संदेश

कंपनियों पर होगी कार्रवाई, क्रशर को भी हटाया जाएगा : सीनियर डीसीएम

इस संबंध में पूछे जोन पर आद्रा रेल मंडल के सीनियर डीसीएम विकास कुमार ने कहा कि ट्रांसपोर्ट कंपनियों को माल गोदाम एरिया में क्रशर और वेटिंग मशीन नहीं लगानी है. दोनों मशीनों को माल गोदाम से हटवरकर कंपनियों के खिलाफ करवाई की जाएगी. साथ ही स्टॉक से अधिक कोयले रखाने की जांच होगी. उन्होंने कहा कि माल गोदाम में दो साइडिंग हैं, जांच के बाद ही पता चलेगा कि कहां पर नियमों की अनदेखी ही रही है.

यह भी पढ़ें : गिरिडीह के अस्पतालों में दोपहर 12 बजे तक चली डॉक्टरों की हड़ताल, इमरजेंसी सेवा रही बहाल

Certified to be true

रेलवे की लापरवाही मस्जिद को क्षति

बोकारो । जिले के युवा समाजसेवी अफजल खान ने ट्विट कर रेल मंत्री मुख्यमंत्री तथा आद्रा डीआरएम से गुहार लगाई है मस्जिद को क्षति पहुंचाने से बचाने के लिए । उन्होनें रेलवे की बड़ी लपरवाही को दर्शाया है । कहा है कि लगातार बोकारो रेलवे गुड्स शेड स्थित मस्जिद को क्षति पहुंचाया जा रहा । आस - पास के लोग परेशान हैं । पूरे क्षेत्र में प्रदूषण फैलाया जा रहा है । उन्होनें ओवरलोडिंग गाड़ियों के परिचालन पर भी सवाल उठाया है तथा तत्काल इस संबंध में संज्ञान लेने हेतु मांग किया है ।

42

दैनिक भास्कर

बोकारो 08-12-2022

दिया था। क्योंकि वह किसी लड़के को कोर्ट में प्रसतुत किया है।

ये खतरनाक है... एनएच 23 पर रॉन्ग साइट से चलते हैं ट्रक

बोकारो | बोकारो रामगढ़ मुख्य मार्ग एनएच-23 पर रेलवे फाटक के पास अक्सर सड़क हादसे होते हैं। इसमें कई लोगों की जान भी जा चुकी है। इसका मुख्य कारण रेलवे माल गोदाम से कोयला व लोहा लेकर आने वाले ट्रक हमेशा विपरीत दिशा में चलते हैं। यहां कई घटनाएं होने के बावजूद, यातायात विभाग के अधिकारियों का ध्यान नहीं है। रेलवे फाटक में जब विपरीत दिशा से चलकर हाइवा स्टेशन मोड़ की ओर आते हैं। उस दौरान बालीडीह से सिवनडीह की ओर जाने वाली भारी वाहनों के साथ कार, बाइक सवार अनियंत्रित हो जाते हैं। खासकर रात के वक्त में लोगों को काफी परेशानी होती है। जबकि माल गोदाम से निकलने वाले ट्रक सिवनडीह में जाकर दूसरे लेन से बालीडीह की ओर जाना है, लेकिन समय और ईंधन बचाने के चक्कर में दो किलोमीटर जाना नहीं चाहते।

दैनिक भास्कर
बोकारो 31-12-2022

43

कोल डस्ट से मस्जिद में फैल रही गंदगी, विरोध

मांग पूरी नहीं होने पर आंदोलन की दी चेतावनी

मस्जीद के पास जमा होकर जानकारी देते सिवनडीह के ग्रामीण।

सिटी रिपोर्टर|बोकारो

रेलवे गुड्स साइंड में कोयले की ढुलाई से उड़ रही छाई से सिवनडीह पुरानी मस्जिद में प्रदूषण फैल रहा है। यह आरोप लगाते हुए शुक्रवार को नमाज पढ़ने आए सिवनडीह गांव के लोगों ने विरोध दर्ज किया। लोग एक स्वर में गुड्स साइड में कोयले की ढुलाई से उड़ रही धूल पर रोक लगाने की मांग रखते हुए आंदोलन करने का ऐलान किया।

बांसगोड़ा पश्चिमी पंचायत के मुखिया प्रतिनिधि रौनक अफरोज ने कहा कि गुड्स साइड की मस्जिद दूर से साफ-सुथरी नजर आती थी, लेकिन जब से यहां से कोयले का रैक की लोडिंग और अनलोडिंग शुरू हुई। उसके बाद मस्जिद की हालत लगातार खराब होती चली गई। मस्जिद के किनारे से ही बड़ी-बड़ी ट्रकें 24 घंटे गुजरती है, जिसके कंपन से दीवारों में दरार पड़ चुकी है। विस्थापित रैयत मोर्चा चास एसडीओ को पत्र देकर 10 जनवरी को महा धरना देगा। हाजी रहमत अली ने कहा कि गुड्स साइड में जब तक अनाज, लोहे का क्वाइल उतरता था। उस वक्त मस्जिद की रौनक देखते ही बनती थी, लेकिन जब से कोयला की ढुलाई शुरू हुई। मस्जिद आने में लोगों को दिक्कत होने लगी। मौके पर नजरुल, मंजर, शमी, अफजल, मारूफ, मुस्ताक, नूरे, शाहिद, फिरोज, रईस, असलम, पप्पू, साहिल, कलीमुल्लाह, नादिर, परवेज, हैदर, शाहदत, वसीम, राहिब, विक्की, हातिम, त्वरेज , हसन, उमर, शाहिद आदि मौजूद थे।

MAR

44

Request Date	Transaction No	Transaction Date	Authentication Fee Payable under court fee act Rs.
07-10-2025 10:07:52	TR28992151025R	15-10-2025 12:59:29	15

2025:JHHC:15159-DB

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (PIL) No. 150 of 2025

Shagufta Perween, C/o Raunak Afroz Ansari, R/ Shvandih, P.O.-Shvandih, P.S.-Marafari, Sibandih, District-Bokaro, Jharkhand

..... Petitioner

Versus

1. The State of Jharkhand
2. The Sub-Divisional Officer, Bokaro
3. The District Mining Officer, Bokaro
4. The Divisional Railway Manager, Adra, Kolkata, West Bengal
5. The Senior Divisional Managr, Railways, Adra Railway, Kolkata, West Bengal
6. The Chairman, Jharkhand State Pollution Control Board, Dhurwa, Ranchi

..... Respondents

CORAM

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner: Mr. Rajeev Kumar, Advocate
For U.O.I.: Mr. Abhijeet Kr. Singh, C.G.C.
For the State: Mr. Ashutosh Anand, A.A.G.-III
For the JSPCB: Ms. Richa Sanchita, Advocate

03/12.06.2025

1. Since the grievance of the petitioner is about pollution in the district of Bokaro, and she has not chosen to give representation to the Jharkhand State Pollution Control Board, Ranchi in that regard, the writ petition is disposed of granting liberty to the petitioner to give representation to the Jharkhand State Pollution Control Board, Ranchi, which shall be considered by the said Board.

2. Pending interlocutory application, if any, also stands disposed of.

sd/-
(M. S. Ramachandra Rao, C.J)

sd/-
(RAJESH SHANKAR, J)

It is a certified true copy of the original
NEERAJ KUMAR SINGH
Copying Officer
Designated under Rule 252 (4) of J.H.C. Rules
Authorised U/S 76 of Evidence Act, 1872
Digitally signed by NEERAJ KUMAR SINGH
Date: 2025.10.15 15:15:49 +05'30'

POOJA KUMARI
Digitally signed by POOJA KUMARI
Date: 2025.10.15 15:13:09 +05'30'

ANNEXURE A-3

Dated:-15.07.2025

To,

The Chairman,
The Jharkhand State Pollution Control Board, Dhurwa, Ranchi.

Subject:-For stopping crushing of Coal & Pollution Leading to unbearable pain to the residents of the area.

Sir,

I have approached the Hon'ble High Court for stopping the crushing of Coal of dumping of the same on the Bokaro Railway Station in the form of W.P.(PIL) No. 150/25. The Hon'ble Court has been pleased direct the petitioner to approach the Pollution Control Board. Although I have given several representations on 08.12.22, 21.09.22 & on several occasions, even then no action has been

JHARKHAND STATE POLLUTION CONTROL BOARD Manila 15.07.25 JSPCB RANCHI

taken.

Now, I am submitting fresh representation along with the photographs, representation earlier given to you, so that you take appropriate actions.

Hope you will do the need full at your end.

With Thanks!

Yours Sincerely,

Shagufta Perween

Sagufta Parween

Enclosures :-

(i) Order of the Hon'ble High Court dated 12.06.25 W.P.(PIL) No. 150/25

(ii) Representations.

JHARKHAND STATE POLLUTION CONTROL BOARD ★ RANCHI ★ JSPCB

47

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN BENCH, KOLKATA
O.A. No. of 2025

IN THE MATTER OF:
Shagufta Perween ...Applicant

VERSUS

The State of Jharkhand & Ors. ...Respondents

VAKALATNAMA

KNOW ALL to whom these present shall come Shagufta, the above named Applicant, do hereby appoint
Nityananda Mahato (herein after called the advocate) to be my/our Advocate in the above noted case authorize him:-

1. To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.

2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

3. To file and take back documents, to admit and/or deny the documents of opposite party.

4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

5. To take execution proceedings.

NOTARY
GOVT. OF INDIA

Sf

48

6. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

7. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

8. And I/We the undersigned do hereby agree to rectify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.

9. And I/We undertake that I/We or my/our duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

10. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case.

11. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

12. And I/We the undersigned to hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I//we hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 4 day of 12, 2025. Accepted subject to the terms of the fees.

SECRETARY GOVT. OF INDIA

Sf

Shagufta Perween
Client
M - 7209405960

Advocate

1. NITYANANDA MAHATO
Advocate
EN. NO- JH-12/2006
Kolkata Office - 8, Strand Road
4th floor, Room NO- 4B
Kolkata - 700001 (WB)

2. JINID SETENG HORO
(Advocate)
EN. No - JH 292/2016
KOLKATA OFFICE,-8, STRAND ROAD
4th FLOOR, ROOM No. 4B
KOLKATA - 700001 (WB)

3. ARVIND PRAKASH MALAKAR)
Advocate
ENo-JH 440/2021
KOLKATA OFFICE-8, STRAND ROAD
4th FLOOR, ROOM NO. 4B
KOLKATA - 700001 (WB)

4. Shivangi Sharma
D/6557/2017
Mob:- 7838163441

(5) Dipankar Thakur
Rajasthat Kolkata (Advocates)
dipak1989thakur@gmail.com
9434214268